

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 2047
ANSWERED ON 07.08.2023

MINING AFFECTED AREAS

2047# SHRI AJAY PRATAP SINGH:

Will the Minister of MINES be pleased to state:

- (a) the agency or Department primarily responsible for identifying mining affected areas and whether such mine-affected families/ persons, villages and Tehsils have been identified;
- (b) if so, the details of such families and villages in Sidhi and Singrauli districts of Madhya Pradesh; and
- (c) the details of the work done so far for the benefit of mining affected families/persons and villages falling under Sidhi and Singrauli districts from the District Mineral Foundation fund?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (c): Ministry of Mines circulated guidelines for Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) vide order dated 16.09.2015 under which instructions have been issued to the District Mineral Foundations (DMFs) for identification of affected areas and people to be covered under the PMKKKY scheme.

In exercise of the powers conferred by Section 9B, Section 15(4) and Section 15A of the MMDR Act, 1957, Government of Madhya Pradesh has notified DMF Rule 2016, which, *inter-alia*, prescribes the composition and function of DMF, manner in which DMF shall work and procedure of utilization of funds under DMFs.

The State Government has informed that as per rule 12 (1)(iv) of Madhya Pradesh District Mineral Foundation Rule 2016, the entire area of Madhya Pradesh is mining effected area. Details of work done in Sidhi and Singrauli districts from DMF is stated below –

Name of District	Collection in Rs. Cr. (as on May 2023)	No. of Projects Sanctioned	Amount Sanctioned (in Rs. Cr.)	Amount Spent (in Rs. Cr.)
Sidhi	34.10	50	10.87	8.13
Singrauli	3898.48	968	1061.17	878.68
